

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/MP/2019

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal for Electricity's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal No. 201 of 2015.

Petitioner : Talchar II Transmission Co. Limited

Respondents : Powergrid Corporation of India Limited and Ors.

Date of Hearing : 25.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Hasan Murtaza, Advocate, Talcher-II

Record of Proceedings

The matter was mentioned by the learned counsel for the Respondent, Tamil Nadu Generation and Distribution Company Limited (TANGEDCO) and submitted that the Commission vide Record of Proceeding dated 19.2.2019 has restrained the LTTCs from taking any coercive measures i.e. invocation of Bank Guarantee (BG) against the Petitioner till further order. Learned counsel submitted that the aforesaid Bank Guarantee was valid till 31.3.2020 with a claim period upto 29.2.2020 and in absence of extension of the said BG, the Respondents, who have claims against the same, would be rendered remedy-less. Accordingly, requested to direct the Petitioner to extend the validity of BG.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed, inter-alia, seeking assessment as to whether the transmission project as a whole or in part or with modification is required or not and if so what should be the scope of work and for seeking necessary advice from the CEA to assess the requirement or redundancy of Talcher-II augmentation scheme. Learned counsel further submitted that the Commission vide Record of Proceeding dated 16.5.2019 had directed CEA to assess the requirement of the said transmission system and augmentation of Talcher-II transmission system in the current and future scenarios. However, no response has been received from the CEA.

3. After hearing the learned counsels for the Respondent, TANGEDCO and the Petitioner, the Commission directed the Petitioner to extend the validity of BG for additional one month immediately.

4. The Petition shall be listed for hearing in the month of March, 2020.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

